

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 4389 OF 2006

STATE OF ORISSA & ORS.

Appellant (s)

VERSUS

PRAFULLA KUMAR SAHOO & ANR.

Respondent(s)

(With appln(s) for intervention, permission to place additional documents on record and office report)

WITH Civil Appeal NO. 1495 of 2007

(With office report)

SLP(C) NO. 18013 of 2007

(With appln(s) for c/delay in filing SLP and with prayer for interim relief and office report)

Civil Appeal NO. 2685 of 2007

(With appln(s) for intervention and with office report)

Civil Appeal NO. 4346 of 2009

(With office report)

Civil Appeal NO. 4390 of 2006

(With appln(s) for intervention and with office report)

Civil Appeal NO. 4391 of 2006

(With appln(s) for permission to place addl. facts and grounds, substitution of L.Rs. of the deceased respondent & c/delay in filing substitution appln.)

Civil Appeal NO. 4392 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4393 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4394 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4395 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4396 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4397 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4398 of 2006

(With appln(s) for permission to place addl. facts and documents)

Civil Appeal NO. 4399 of 2006

(With appln(s) for permission to place addl. facts and grounds and with office report)

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Civil Appeal NO. 4400 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4401 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4402 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4403 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4404 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4405 of 2006

(With appln(s) for permission to place addl. facts and grounds)

Civil Appeal NO. 4407 of 2006

(With appln(s) for permission to place addl. facts and grounds and with office report)

Civil Appeal NO. 4408 of 2006

(With appln(s) for permission and with office report) to place addl. facts and grounds
Civil Appeal NO. 4409 of 2006
(With appln(s) for permission and with office report) to place addl. facts and grounds
Civil Appeal NO. 4410 of 2006
(With appln(s) for permission and with office report) to place addl. facts and grounds
Civil Appeal NO. 4411 of 2006
(With appln(s) for permission and with office report) to place addl. facts and grounds
Civil Appeal NO. 4412 of 2006
(With appln(s) for permission and with office report) to place addl. facts and grounds
Civil Appeal NO. 4413 of 2006
(With appln(s) for permission and with office report) to place addl. facts and grounds
Civil Appeal NO. 4414 of 2006
(With appln(s) for permission and with office report) to place addl. facts and grounds
Civil Appeal NO. 4415 of 2006
(With appln(s) for permission and with office report) to place addl. facts and grounds
Civil Appeal NO. 4416 of 2006
(With appln(s) for permission and with office report) to place addl. facts and grounds
Civil Appeal NO. 4417 of 2006
Civil Appeal NO. 4418 of 2006
Civil Appeal NO. 4419 of 2006
Civil Appeal NO. 4420 of 2006
Civil Appeal NO. 4421 of 2006
Civil Appeal NO. 4422 of 2006
(With appln(s) for permission from filing O.T.) to place addl. facts and exemp.
Civil Appeal NO. 4423 of 2006

--: 3 :-

Civil Appeal NO. 7251-7252 of 2009
(With prayer for interim relief and office report)

Date: 18/08/2010 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Appellant(s): Mr. Suresh Chandra Tripathy, Adv.

Mr. Janaranjan Das
Mrs. Kirti Renu Mishra
Mr. Sibho Sankar Mishra

For Applicant in C.A. 2685/04 Ms. Punam Kumari, Adv.

For Intervener: Mr. Saurabh Mishra
Mr. Nihar Ranjan Mohapatra
Mr. Vijay Chauhan
Mr. Anukul Chandra Pandey

For Respondent(s): Mr. Bharat Sangal
Mr. R.R. Kumar
Ms. Vernika Tomar

Mr. Raj Kumar Mehta
Mr. Antaryami Upadhyay

Mr. S. Lakhi Singh

Mr. Rajiv Sankar Roy
Mr. Pranab Kumar Mullick

Ms. Chandrakanta Nayak
Mr. Santosh Kumar
Mr. Atishi Dipankar
Mr. A.P. Mayee

Mr. Raj Kumar Mehta, Adv.
Mr. Bharat Sangal, Adv

Mr. Prem Sunder Jha
Ms. Manjula Gupta

Mr. A. Deb Kumar
Mr. Sudarsh Menon

-: 4 :-

Mr. Y. Lokesh
Mr. M.K. Michael
Mr. Y. Prabhakara Rao

Mr. Jana Kalyan Das
Mr. Ashok Panigrahi
Mr. Satya Mitra Garg
Mrs.K. Sarada Devi

Mr. M.A.Chinnasamy
Mr. K. Krishna Kumar

Mr. Shiv Sagar Tiwari

Mr. Vishwajit Singh
Mr. Sibho Sankar Mishra
Ms. Kirti Renu Mishra
Mr. M.K. Michael
Ms. Punam Kumari

Mr. V.K. Sidharthan
Mr. Rutwik Panda
Mr. Saurabh Mishra

UPON hearing counsel the Court made the following
O R D E R

All the Civil Appeals are dismissed in terms of
the signed orders.

All the intervention applications are allowed.

SLP(C) No. 18013/2007:

Delay condoned.

The Special Leave Petition is dismissed on merits.

(V.K. TIWARI) (NEERU BALA VIJ)
P.A. COURT MASTER
(Signed orders are placed on the file)
IN THE SUPREME COURT OF INDIA
(CIVIL APPELLATE JURISDICTION)

CIVIL APPEAL NO. 4389 OF 2006

STATE OF ORISSA & ORS.

Appellant (s)

VERSUS

PRAFULLA KUMAR SAHOO & ANR.

Respondent(s)

O R D E R

We have heard learned counsel for the parties.

Applications for intervention are allowed.

We have carefully gone through the impugned judgment

passed by the Division Bench of the High Court of Orissa.

In

our considered view, no interference is called for.

These

appeals are devoid of any merit.

We, however, direct the appellant to decide the case of

the respondents as expeditiously as possible and, in any

event, within four months from the date of communication of

this order.

This appeal, is accordingly,

dismissed leaving

the

parties to bear their own costs.

.....J
(DALVEER BHANDARI)

.....J
(DEEPAK VERMA)

New Delhi;

Dated: August 18, 2010.

IN THE SUPREME COURT OF INDIA
(CIVIL APPELLATE JURISDICTION)

CIVIL APPEAL NO. 4391 OF 2006

STATE OF ORISSA & ANR.

Appellant (s)

VERSUS

PRAMOD CHANDRA BAG & ORS.

Respondent(s)

O R D E R

Heard learned counsel for the parties and perused the
impugned judgment.

In our considered opinion, no interference is called

for.

We direct the State of Orissa to consider the representation of the respondent(s) in pursuance of the directions of the High Court as expeditiously as possible, in any event, within four months from the date of communication of this order.

The appeal, is accordingly, dismissed leaving the parties to bear their own costs.

.....J
(DALVEER BHANDARI)

.....J
(DEEPAK VERMA)

New Delhi;
Dated: August 18, 2010.

IN THE SUPREME COURT OF INDIA
(CIVIL APPELLATE JURISDICTION)

CIVIL APPEAL NO. 4423 OF 2006

STATE OF ORISSA

Appellant (s)

VERSUS

SRI DEBARAJA GHADAI & ORS.

Respondent(s)

O R D E R

This appeal is directed against the judgment dated 8.9.2004 passed by the High Court of Orissa. As no one appeared for the State of Orissa, the High Court dismissed the matter and even after the petition was dismissed by the High Court, no application for recall of the order was filed in the High Court.

We are not inclined to interfere with the impugned judgment passed by the High Court. The appeal being devoid of any merit, is accordingly dismissed leaving the parties to bear their own costs.

.....J

(DALVEER BHANDARI)

.....J
(DEEPAK VERMA)

New Delhi;
Dated: August 18, 2010.

IN THE SUPREME COURT OF INDIA
(CIVIL APPELLATE JURISDICTION)

CIVIL APPEAL NO. 2685 OF 2007

STATE OF ORISSA & ORS.

Appellant (s)

VERSUS

SMT. DIPTI ROY

Respondent(s)

O R D E R

We have heard the learned counsel for the parties and carefully perused the judgment passed by the learned Single Judge dated November 17, 2004. We are not inclined to interfere with the impugned judgment. This appeal being devoid of any merit, is accordingly dismissed. In the facts and circumstances of this case, we direct the parties to bear their own costs.

All the interim applications are also dismissed.

.....J
(DALVEER BHANDARI)

.....J
(DEEPAK VERMA)

New Delhi;
Dated: August 18, 2010.

IN THE SUPREME COURT OF INDIA
(CIVIL APPELLATE JURISDICTION)

CIVIL APPEAL NO. 4392 OF 2006

STATE OF ORISSA & ANR.

Appellant (s)

VERSUS

SOUMITRI PADHAN & ANR.

Respondent(s)

WITH
C.A. Nos. 4393, 4394, 4395, 4396, 4397, 4398, 4399, 4400,
4401, 4402, 4403, 4404, 4405, 4407, 4408, 4409, 4410, 4411,

4412, 4413, 4414, 4415, 4416, 4417, 4418, 4419, 4420,
4421/2006, 4422, 4390 of 2006, C.A. No.1495/2007, C.A. Nos.
4346/2009 and 7251-7252/2009.

O R D E R

In view of the order passed by us in C.A. No. 4389 of
2006, these Civil Appeals are also dismissed .

.....J
(DALVEER BHANDARI)

.....J
(DEEPAK VERMA)

New Delhi;
Dated: August 18, 2010.